

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 726/89

Date of decision: 26.7.94

AJEEET SINGH PARMAR & ANR.: Applicants

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. Virendra Lodha : Counsel for the applicants.

Mr. U.D. Sharma : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Mr. Sharma, learned counsel for the respondents, with all fairness, submitted that the other persons against whom the applicant is making allegation were appointed in Group 'D'. He submits that the applicants' cases are not similar to those persons as the applicants were holding the posts of Group 'C'. Mr. Sharma submitted that he will advise his clients to consider the cases of the applicants sympathetically if they are eligible otherwise in Group 'D'.

2. In the result, this O.A. is disposed of with the direction that the applicants' cases for appointment in Group 'D' may be considered sympathetically, if they are otherwise eligible and the vacancies are available.

( O.P. SHARMA )  
Administrative Member

( D.L. MEHTA )  
Vice-Chairman